

CBI Vs. Deepak Talwar & Ors.

CC No. 337/2019

24.08.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
A-1 with Sh. Tanveer Ahmed Mir & Sh. Prabhav Ralli Ld.
Counsels.
A-2 with Sh. Kshitij Kumar, Ld. counsel.
Sh. Abhishek Ghai, Ld. Counsel for A-3.
Sh. K. K. Nair, Director of A-4 with Sh. Faheem Shah
Adv.
A-1 is also appearing on behalf of A-5 and A-6.
A-7 is yet to be served.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Report on the summons of A-7, who was to be served through Ministry of External Affairs, is not submitted by the IO.

Notice be issued to IO to submit the report about the service of summons of A-7.

Ld. counsel for A-4 has not filed Board Resolution. He is directed to file the soft copy of the Board of Resolution on the court e-mail ID and hard copy be filed as & when the physical hearings resume.

Application under Section 207 Cr.P.C. of A-1 is pending. Notice be issued to IO to file reply of the application/supply copies of documents, if any.

-: 2 :-

Put up for further proceedings on **01.10.2020.**

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Anil Kumar Sisodia)
Special Judge (PC Act), (CBI)-07,
Rouse Avenue Courts, New Delhi
24.08.2020.